CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition (Diary) No.209/2025 along with IA (Diary) No.210/2025

: Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Subject

> Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of the conditions stipulated for submissions of land documents under

Regulation 5.8(xi)(b).

Petitioners : Oyster Renewable Energy Pvt. Ltd. (OREPL) and Anr.

Central Transmission Utility of India Limited (CTUIL) Respondent

Petition (Diary) No.214/2025 along with IA (Diary) No.216/2025

: Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Subject

> Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Regulations, 2022 seeking invocation of this Hon'ble Commission's "Power to Relax" and "Power to Remove Difficulty" for relaxation of fulfilment of conditions subsequent and directions to CTUIL/ Respondent to accept the 'conditions subsequent' documents in the name of AMSPL/Petitioner No. 2 for utilisation of Connectivity dated

08.04.2024.

Petitioners : Avaada Energy Private Limited (AEPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : 24.4.2025

: Shri Ramesh Babu V., Member Coram

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

: Ms. Swapna Seshadri, Advocate, OREPL Parties Present

Ms. Harsha V Rao, Advocate, OREPL

Ms. Aishwarya Subramani, Advocate, OREPL Shri Buddy Ranganadhan, Sr. Advocate, AEPL

Shri Abhishek Kumar, Advocate, AEPL Shri Subham Mudgil, Advocate, AEPL Shri Abhishek Kapoor, Advocate, AEPL

Shri Abhinav Kapoor, AEPL

Shri Shubham Arya, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL Ms. Shirin Gupta, Advocate, CTUIL

Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed invoking the Commission's Power to Relax and Power to Remove Difficulties under the GNA Regulations, 2022 and the consequent directions upon CTUIL to accept the land documents/documents towards fulfilment of condition subsequent under Regulation 11A (1) & (2) in the name of subsidiary company for the utilisation of connectivity granted to a parent company. Learned counsel submitted that the issue involved in these cases is squarely covered by the order dated 12.7.2024 in Petition No. 192/MP/2024 (ACME Solar Holdings Pvt. Ltd. & Anr. v. CTUIL), wherein a similar relaxation has already been allowed by the Commission. Further, the enabling provisions to this effect have already been proposed to be incorporated in the GNA Regulations by way of the Draft Third Amendment thereto. Learned counsel also prayed for interim direction upon CTUIL to maintain the status-quo in the matters and not to proceed with the revocation of the connectivity granted to the Petitioners.

- 2. Learned counsel for the Respondent, CTUIL accepted the notice and sought liberty to file a reply in the matter. Learned counsel further referred to the order dated 12.7.2024 in Petition No. 192/MP/2024 and fairly stated that in the said order, the Commission had, in exercise of its Power to Relax and Power to Remove Difficulties under the GNA Regulations, allowed Parent Company (ASHPL), which was the connectivity grantee, to submit the documents for fulfilling the land requirements under Regulation 5.8(xi)(b) and subsequent milestones required under Regulations 11A and 26, in the name of subsidiary company. Learned counsel added that subsequently, the Commission vide Record of Proceedings for the hearing dated 29.1.2025 in Petition No. 147/MP/2025 (SAEL Industries Ltd. and Ors. v. CTUIL) also issued a generic direction upon CTUIL to accept the documents in the name of subsidiary company for the purpose of connectivity granted to the parent company. However, the said direction was in context of accepting the documents relating to the financial closure and since, the present cases involved the considering/accepting the land documents, the said generic direction was not applied to in these cases. Learned counsel also indicated that the connectivity granted to the Petitioners have not been revoked as on date.
- Considering the submissions made by the learned counsel for the Petitioners and the learned counsel for the Respondent, CTUIL, the Commission ordered as under:
 - (a) Admit.
 - (b) The Respondent, CTUIL to file its reply/submissions within two weeks with a copy to the Petitioners, who may file its rejoinder, if any, within a week thereafter.
 - (c) In the meantime, the parties shall maintain the *status quo* in regard to connectivity granted to the Petitioners herein.
 - (d) Registry is directed to register the Petitions and IAs after completion of all formalities.
- 4. The Petitions will be listed for hearing on 13.5.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)